

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2402

ANSWERED ON:07.12.2012

IDENTIFICATION OF TRIBALS

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there have been several discrepancies in identification of the Scheduled Tribes in the country due to which several genuinely backward tribes have been unable to develop;
- (b) if so, the reaction of the Government thereto and the corrective steps taken by the Government in this regard; and
- (c) the success achieved by the Government so far as a result of the said steps?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a): No, Madam. The Scheduled Tribes of a State/UT are identified under clause (1) of the Article 342 of the Constitution. The criteria followed for specification of a community as a Scheduled Tribe include:-

Indications of primitive traits,

Distinctive culture,

Shyness of contact with the community at large,

Geographical isolation and;

Backwardness.

The Government of India on 15.06.1999 and further revised on 25.06.2002 has laid down the modalities for deciding claims for inclusion in, or exclusion from and other modification in the order specifying the lists of Scheduled Tribes. According to these approved guidelines, only those claims that have been agreed to by the concerned State Government, the Registrar General of India and the National Commission for Scheduled Tribes are taken up for consideration for the decision of the Cabinet.

(b) & (c): Do not arise.